

Mawkyrwat MLA inspects flood-hit Ri Bhoi, denies role

HP NEWS SERVICE
Nongpoh, Jul 28: Mawkyrwat MLA Renikton L. Tongkhar, who owns the plot of land accused of blocking

AFFIDAVIT

I Shri. Ananta Ronghang H/o of Smti. Sima Ronghang r/o Tamulikuchi village, Ri-Bhoi District, Meghalaya corrected the name of my son in his Aadhaar Card from ‘Amullo Ronghang’ to ‘Amullya Ronghang’. Henceforth my son actual and correct name is ‘Amullya Ronghang’ for all intents and purposes, vide an affidavit sworn in before the Notary, dated 22nd July, 2026.



water flow, on Tuesday inspected Pahamlang 17 Mer and denied that earth-cutting on his property caused the recent flash floods. The visit came days after flood-affected residents, accompanied by the Ri-Bhoi

People’s Council, submitted a memorandum to the Ri-Bhoi Deputy Commissioner seeking relief and an inquiry into the flooding. Tongkhar was accompanied by district officials, PWD engineers, the village headman and locals during the inspection. He said no construction had started on the land as he purchased it only recently. To improve drainage, he claimed

to have spent several lakhs creating water channels and installing hume pipes after the original watercourse was blocked by soil from earlier excavation. “The people know this was level land. I willingly gave up a portion of my land for a water channel even at a personal loss, because my priority was to ensure the public would not suffer,” he said.

Tongkhar added that work on the drain and hume pipes is still underway and water has started flowing through the new channel. He urged residents to remain cautious during heavy rain until the work is completed. Residents have urged the administration to identify the cause of the flooding and implement permanent measures to prevent similar incidents.

25 women fisher families get cage nets



HP NEWS SERVICE
Shillong, Jul 28: Twenty-five tribal women fisher families received six cage nets at Umiam Reservoir on Tuesday at a programme organised by the ICAR-Central Inland Fisheries Research Institute, Regional Centre Guwahati, in collaboration with the Ri-Bhoi Farmers’ Union (RFU) and the Meghalaya Department of Fisheries under the NEH & TSP programme of ICAR-CIFRI.

ICAR-CIFRI has developed cage culture technology for mid-altitude reservoirs of Northeast to promote sustainable fisheries. Officials said the initiative is expected to boost women-led fisheries, increase fish production, and encourage adoption of cage culture in other reservoirs in the region. RFU President D. Majaw highlighted the long-standing collaboration between ICAR-CIFRI and RFU for tribal fishers. He lauded the successful cage culture trials at Umiam and the institute’s technical support. Senior scientist Dr. Pronob Das briefed participants on cage culture practices and its

potential for livelihood security, while Technical Officer A. Kakati explained management and precautionary measures. Speaking for the beneficiaries, Banri L. Nongbri thanked ICAR-CIFRI for the input support and technical guidance,

expressing hope the initiative would strengthen their incomes. Officials said the distribution marks a step toward promoting women-led fisheries and sustainable aquaculture in mid-altitude reservoirs of Northeast India.

Meghalaya judicial academy holds training on law, ethics & evidence

HP NEWS SERVICE
Shillong, Jul 28: A one-day programme on “Bridging Law and Justice: From Principles to Practice” was organised by the Meghalaya State Judicial Academy, High Court of Meghalaya. Judicial officers from across the state attended the programme held on July 25, aimed at strengthening judicial knowledge, ethics and adjudicatory skills. Former Supreme Court Judge Justice Abhay Srinivas Oka delivered the keynote address on Conduct and Ethics, and Court Management, stressing integrity, impartiality and efficient judicial administration. Former Bombay High Court Judges also addressed sessions. Justice Shalini P.

Joshi spoke on the POCSO Act, covering recording of statements of child victims, appreciation of evidence, age determination and child-sensitive trials. Justice Sadhana Sanjay Jadhav gave a comparative analysis of the Indian Evidence Act and the Bharatiya Sakshya Adhinyam, highlighting key legislative changes. In the final session, Justice Mridula Bhatkar spoke on injunctions under CPC, judgment writing, judicial discretion and legal reasoning. Each session was followed by open interaction with resource persons. The programme concluded with remarks reaffirming the High Court’s commitment to continuous judicial education and capacity building.

Aadhaar, Birth and Death registration drive held in SWGH

HP NEWS SERVICE
Shillong, Jul 28: The district administration of South West Garo Hills has launched a series of one-day enrolment drives-cum-awareness programmes to facilitate Aadhaar enrolment, birth and death registration, Aadhaar seeding and access to other essential citizen services across the district. The initiative is being implemented under the Chief Minister’s Catalytic Fund for Achieving Sustainable Development Goals (SDGs). It aims to bring important identity and civil registration services closer to people, particularly those residing in remote and underserved areas, while ensuring that eligible beneficiaries are linked with government welfare schemes through Aadhaar seeding. The first enrolment drive was organised at Norgorpara PHC yesterday with nearly 1,000 people availing themselves of the various services offered during the camp. The drive enabled residents to access several key services at one location, including birth registration, death registration, issuance of Non-Availability Certificates (NAC), Aadhaar enrolment and Aadhaar seeding support for different welfare schemes. The camp also served as an awareness platform to inform citizens about the importance of timely registration of births and deaths and maintaining Aadhaar-linked records for accessing public services and welfare benefits. Similar enrolment drives will be held at Betasing PHC on July 31 and at Garobadha PHC on August 4. Residents, especially those who have not yet registered births or deaths in their families, enrolled for Aadhaar, or completed Aadhaar seeding for welfare schemes, have been advised to carry the necessary supporting documents to ensure smooth processing of their applications.

KSU formally objects to Shree Cement public hearing

HP NEWS SERVICE

Shillong, Jul 28: The East Jaintia Hills unit of the Khasi Students’ Union (KSU) has filed a formal objection with the Meghalaya State Pollution Control Board (MSPCB) against the proposed public hearing for the limestone mining project of Shree Cement at Lum Syrman, calling it an “imminent, severe and irreversible threat” to the Litein River and the region’s environment.

In its letter to the MSPCB, the KSU’s local environment cell said the mine boundary directly abuts the Litein River and the buffer zone overlaps the river and adjoining agricultural lands, leaving “no room for error.” The union stated that the Litein River is one of the last clean and ecologically vibrant rivers in East Jaintia Hills. It sustains biodiversity, irrigates chemical-free paddy fields and supports numerous communities, the pressure group added.

Citing the project’s own environment impact assessment report, the KSU said water bodies, including the Litein River, will be adversely impacted. The union alleged risks of direct pollution discharge, runoff contamination, heavy siltation and the likelihood of the river being used as a

drainage channel for mine effluent. The KSU demanded a non-negotiable minimum buffer zone of 1km from the riverbank, failing which it said the project is “environmentally untenable and must be rejected.” The project claims a water requirement of 150 KLD to be met entirely by private tankers. KSU termed this “unrealistic” and expressed apprehension that the Litein River would be directly exploited and groundwater over-extracted without any sustainable management plan. The union also pointed to the “conspicuous absence of mandatory rainwater harvesting measures.” The union also alleged the presence of ecologically sensitive caves like Krem Rynge was downplayed. Further, KSU claimed the 217.394 hectare lease falls under Category A under the EIA Notification 2006 and requires appraisal by the Union Ministry of Environment, Forest and Climate Change. However, it said the project was wrongly categorised as Category B1 and clearance was sought from the Gujarat Environment Impact Assessment Authority, which it called “jurisdictionally incorrect.” Satellite imagery at page

136 showing “dense forest cover” also contradicts the TOR description of the area as barren, the union added. KSU said 49.78 per cent of the project area is under forest cover and the area is described in the EIA as a community-managed sacred grove. The union noted 40 species of medicinal plants and protected wildlife including Capped Langur, Leopard, Great Pied Hornbill and Himalayan Vulture. Other species likely present include Hoolock Gibbon, Assamese Macaque, Marbled Cat and Himalayan Black Bear. The EIA itself admits mining will cause habitat destruction and loss of biodiversity, KSU said. In addition, paddy cultivation nearby will be affected and the risk of respiratory disease through dust produced by the project will increase, it added. The KSU also questioned why the MSPCB should schedule the public hearing for 8am, a time when local residents who are farmers may be unable to get away from their work. The union warned that if the board proceeds, it will initiate legal proceedings before the National Green Tribunal and the High Court of Meghalaya for “dereliction of statutory duty.”

Driver arrested in Golfink accident that killed 2 teenagers

HP NEWS SERVICE

Shillong, Jul 28: East Khasi Hills Superintendent of Police Vivek Syiem on Monday said the driver involved in the Golfink road accident that killed two teenagers has been arrested. An 18-year-old man and a 17-year-old woman were found in a pool of blood on Golfink Road Sunday night. Police suspect the scooter they were riding, bearing registration number ML 05 R 9662, was either hit by another vehicle or collided with one. Responding to allegations of a delayed police response, Syiem said the claim was incorrect and that police reached the spot within five minutes. He added that authorities are awaiting a report to ascertain whether the couple was under the influence of alcohol at the time of the accident. “Until then, it cannot be concluded who was at fault,” the SP said.

Revise cook honorarium, Nongkwar VP urges Govt

HP NEWS SERVICE

Shillong, Jul 28: Vice Principal of Nongkwar Presbyterian Secondary School, K.B. Rapsang, has called for an immediate revision of the honorarium paid to mid-day meal cooks, warning that low wages could hit student attendance. Rapsang said 286 students from Nursery to Class 8 at the school receive mid-day meals daily, and the scheme plays a key role in sustaining attendance, especially for children from poor economic backgrounds. He said cooks work over five hours daily for cooking and serving, and spend additional evening hours cleaning and preparing rice, vegetables and other items for the next morning. “The hard work does not match their current payment,” Rapsang said, calling the honorarium “too low” amid rising prices of essentials. He warned that if workers stop due to low wages, it would cause major inconvenience to students and could even lead to an increase in school dropouts.

NDRF conducts disaster awareness prog in WJH

HP NEWS SERVICE

Jowai, Jul 28: As part of the ongoing disaster management awareness and familiarisation programme, the 1st Battalion National Disaster Response Force (NDRF) Guwahati, in collaboration with the District Disaster Management Authority (DDMA) of West Jaintia Hills, conducted an awareness session at Little Flower Higher Secondary School, Ummulung today. NDRF personnel sensitised the participants on various natural and man-made disasters, disaster preparedness and emergency response. Demonstrations on basic search and rescue techniques, first aid, CPR and the correct use of emergency equipment were conducted to provide hand-on learning.

SIR form distribution & digitisation enters last day

HP NEWS SERVICE

Shillong, Jul 28: The Special Intensive Revision (SIR) 2026 in Meghalaya has entered its final phase, with only one day remaining for the completion of the house-to-house distribution and digitization of enumeration forms before the conclusion of this phase of the exercise on Wednesday. As on today, out of a total electorate of 23,49,645 enumeration forms have been distributed to 23,40,764 voters, which is 99.62 percent. Simultaneously, 22,78,071 enumeration forms have been digitised, accounting for 96.95 percent of the total electorate. Today the Chief Electoral Officer of Meghalaya convened a meeting with representatives of recognised national and state political parties to review the progress of SIR 2026 and discuss the activities to be completed before the publication of the draft electoral roll. During the meeting, the CEO shared the latest status of enumeration form distribution and digitisation, verification of Absent, Shifted, Death and Duplicate (ASDD) cases and other field-level activities. Parties were requested to continue extending their full

cooperation to ensure that every eligible elector is covered before the conclusion of the SIR. As part of continuous monitoring, the CEO has been conducting regular review meetings and weekly video conferences with the District Election Officers (DEOs), Electoral Registration Officers (EROs) and Assistant Electoral Registration Officers (AEROs) to monitor the progress of the SIR, address field-level issues and ensure timely completion of all activities in accordance with the timeline prescribed by the Election Commission of India. As part of the verification process, 2,24,435 electors (9.55 percent of the total) have been identified under the ‘No Mapping’ categories requiring further verification. A total of 1,49,656 electors, constituting 6.37 percent of the total electorate, have been identified under the ASDD categories. This includes 74,851 dead electors, 37,914 shifted electors, 28,826 absent electors, 5,899 duplicate entries and 2,166 electors who refused to submit the enumeration form. All these cases will be processed strictly in accordance with the provisions of the

Registration of Electors Rules 1960 after due verification following the prescribed procedure and providing adequate opportunity to the concerned electors or their family members, wherever applicable. The Election Commission of India has approved the rationalisation of polling stations in Meghalaya, resulting in the addition of 86 new polling stations. With this approval, the total number of polling stations in the state has increased from 3,551 to 3,637. As tomorrow is the last day, all Booth Level Officers (BLOs) have been directed to make every possible effort to reach the remaining electors and complete the digitisation process within the stipulated timeline. Electors who have not yet submitted their duly filled Enumeration Forms are urged to do so immediately by handing them over to their respective BLO or through the online self-enumeration facility using the ECINET App or the ECINET Portal. Electors who fail to submit their duly filled enumeration forms within the prescribed timeline will not have their names included in the draft electoral roll scheduled to be published on August 5, 2026.

MEGHALAYA BASIN MANAGEMENT AGENCY (MBMA)
Meghalaya State Housing Financing & Cooperative Society Ltd.
Campus, Nongrim Hills, Shillong - 793003

No.MBMA-194/2026-2027/76 Dated: Shillong, 28th July, 2026

CORRIGENDUM No.3

Consequent to the Notice Inviting Tender No. MBMA-194/2026-2027/73 Dated Shillong, the 4th July, 2026 Published in various newspapers of Meghalaya, with respect to the work “Comprehensive Renovation of the Social Mobilization Experimentation and Learning Centre (SMELC) Building at Tura, West Garo Hills in Meghalaya”, the following changes are hereby notified:

- Last date and time of submission of bids is extended up to **3rd August 2026, at 2:30 PM**
- Date and time of opening of technical bids is on the **3rd August 2026, at 3:00 PM**

All other Terms and Conditions will remain

Sd/-
Executive Director (Technical)

MIPR No. 1219, Dt. 28/07/2026 Meghalaya Basin Management Agency

GOVERNMENT OF MEGHALAYA
DIRECTORATE OF URBAN AFFAIRS DEPARTMENT: MEGHALAYA, SHILLONG

No. DUA(U)Tech/75/2026/4 Dated: Shillong the 24th July, 2026

NOTICE INVITING TENDER

Tenders are invited from the registered Class-I Contractors of the Directorate of Urban Affairs, Meghalaya Shillong for the under mentioned work in two sealed envelopes system 1) Technical Bid & 2) Financial Bid on **EPC mode-II**. The sealed envelopes of the Technical Bid & Financial Bid should be kept in one sealed envelope superscribing the name of the works and will be received in the Office of the undersigned up to **20.08.2026 at 2:00pm** and the same will be opened on the same date and hour in presence of the tenderers or their representatives. In the event of the specified date of tendering being declared a holiday, the tenders shall be received and opened at the same time and place on the next working day.

Detailed particulars and tender documents may be obtained from the office of the undersigned w.e.f. **03.08.2026 upto 20.08.2026** during office hours on payment as applicable.

Sl. No.	Name of Work	Approximate Value of Work	Cost of Tender Paper Stamp	Cost of Court Fee	Earnest Money	Time of Completion
1	Construction of Steps and Installation of Elevator from near the NPP Office up to Motorable Road, Polo.	₹.10,54,77,894/-	₹.10,000.00	₹.2000.00	1% for ST 2% for Non-Tribal	12 months

The Department reserves the right to reject or accept, modify, withdraw or cancel the process without assigning any reason thereof.

Sd/-
Director, Urban Affairs
Meghalaya, Shillong

MIPR No. 1220, Dt. 28/07/2026